

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Dated:17th March 2022

AMENDMENT

No. L-1/02/2022-CERC – In exercise of powers conferred under clause (g) of subsection (1) of Section 79 read with Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement

- (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Third Amendment) Regulations, 2022.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 7 of the Principal Regulations

- (a) The proviso under clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under:

“Provided that the transmission licensee including the deemed transmission licensee shall furnish, by 15th July of each year, the audited statement of annual transmission charges for preceding financial year which shall include the annual transmission charges determined by the Commission and the amount or charges for transmission services of the preceding financial year along with the audited certificate of the licence fee payable during the corresponding financial year. While providing such details, the amount received as reimbursement of licence fees and amount or charges received for services other than transmission services shall not be included. The differential licence fee payable, if any, shall be deposited by 15th July of each year.”

3. Insertion of Regulation 8(A) to the Principal Regulations

- (a) Regulation 8(A) shall be added after Regulation 8 of the Principal Regulations as under:

“8(A). An OTC Platform registered under Regulation 40 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2020 shall pay Rupees two lakhs towards annual registration charge by 30th April of each year.”

4. Amendment to Regulation 12 of the Principal Regulations

(a) Regulation 12 of the Principal Regulations shall be substituted as under:

“12. Mode of payment of fees

- (1) All fees payable under these regulations, including late payment surcharge, shall be paid only through the e-filing portal of the Commission, via payment gateway using net banking, debit card, credit card or any other means allowed.
- (2) Persons making payment of fees in accordance with these regulations shall submit the details of remittance on the e-filing portal of the Commission as per **Form-I** to these regulations, within three days of making such payment.”

5. Amendment in Form I of the Principal Regulations

(a) Form I of the Principal Regulations shall be substituted as under:

Form-I

Particulars	
1. Name of the Petitioner/Applicant	
2. Address of the Petitioner/Applicant	
3. Subject Matter	
4. Petition No., or Application No, if any	
5. Details of generation assets (a) Generating station/units (b) Capacity in MW (c) Date of commercial operation (d) Period for which fee paid (e) Amount of fee paid (f) Surcharge, if any	
6. Details of transmission assets (a) Transmission line and sub-stations (b) Date of commercial operation (c) Period for which fee paid (d) Amount of fee paid (e) Surcharge, if any	
7. Fee paid for Adoption of tariff for (a) Generation asset (b) Transmission asset	
8. Application fee for licence (a) Trading licence (b) Transmission licence (c) Period for which paid (d) Amount of fee paid	

9. Fees paid for Miscellaneous Petition	
10. Fees paid for Interlocutory Application	
11. Fees paid for Regulatory Compliance Petition	
12. Fees paid for Review Application	
13. Licence fees for inter-State Trading (a) Category (b) Period (c) Amount of fee paid (d) Surcharge, if any	
14. Licence fees for inter-State Transmission (a) Expected/Actual transmission charge (b) Period (c) Amount of fee calculated as a percentage of transmission charge. (d) Surcharge, if any	
15. Annual Registration Charge for Power Exchange/OTC Platform (a) Period (b) Amount of turnover (c) Fee paid (d) Surcharge, if any	
16. Details of fee remitted (a) Transaction id, Reference no./Payment id (b) Date of remittance (c) Amount remitted	
Note: While Sl.No.1 to Sl. No.3 and Sl. No.16 are compulsory, the rest may be filled up as applicable	
Signature of the authorized signatory	
With date	

Sd/-
(Sushanta K. Chatterjee)
Chief (Regulatory Affair)

Note: 1. Principal Regulations were published on 30.3.2012 in Part III, Section 4 of the Gazette of India (Extraordinary) No 79.

2. First amendment to the Principal Regulations 3 were published on 22.6.2017 in Part III, Section 4 of the Gazette of India (Extraordinary) No 246.

3. Second amendment to the Principal Regulations were published on 13.04.2020 in Part III, Section 4 of the Gazette of India(extraordinary)No. 462.